

**HIGH COURT OF TRIPURA  
AGARTALA**

**No.F.84(6)-HC/2023/1107**

**Dated, Agartala, the 9<sup>th</sup> January, 2023**

**NOTIFICATION**

The Hon'ble High Court has been pleased to re-constitute the **High Level Committee (HLC)** to monitor the pace, progress and implementation of the **Infrastructure of Subordinate Judiciary including Gram Nyayalaya** as per guidelines of the Centrally Sponsored Scheme (CSS) issued from the Ministry of Law & Justice and to review at every interval of 6 months the physical and financial progress of the construction of court halls and residential units for judicial officers:

**Hon'ble the Chief Justice (Acting)**

**Chairperson**

**Hon'ble Mr. Justice A. Lodh**

**Member**

The Registrar General (Ex. Officio)

Member

The Chief Secretary (Ex. Officio)

Member

The Secretary, Finance Department, Govt. of Tripura  
(Ex Officio)

Member

The L.R. & Secretary, Law Department,  
Government of Tripura (Ex Officio)

Member

The Registrar (Admn.,P&M), High Court of Tripura,  
(Ex. Officio)

Member

The Chief Engineer, PWD (Building), Govt. of Tripura  
(Ex Officio)

Member

The Registrar (Judicial) (Ex. Officio)

Member Secretary

The Committee shall have the following responsibilities:

- 1.1 Overall monitoring of the implementation of the Scheme in the State;
- 1.2 Check the quality of execution of works for maintaining quality standards;
- 1.3 Monitor adherence to the timelines in respect of the project from time to time
- 1.4 Oversee implementation of the project without time and cost overruns

This is issued with immediate effect in supersession of the earlier Notification dated 22.12.2020 issued by the High Court.

**By order,  
Sd/-  
(V. Pandey)  
Registrar General**

Copy to:

1. The Principal Secretary to His Lordship, Hon'ble the Chief Justice (Acting), High Court of Tripura, Agartala;
2. The Secretary to Hon'ble Mr. Justice A. Lodh; Judge, High Court of Tripura;
3. The Secretary General, Hon'ble Supreme Court of India;
4. The Joint Secretary, Government of India, Ministry of Law & Justice, New Delhi;
5. The Private Secretary-I to the Registrar General, High Court of Tripura, Agartala;
6. The Chief Secretary, Government of Tripura, Agartala;
7. The Secretary, Finance Department, Government of Tripura, Agartala;
8. The Director, Tripura Judicial Academy, Agartala
9. The Registrar (Vigilance), High Court of Tripura, Agartala
10. The L.R.& Secretary, Law Department, Government of Tripura, Agartala;
11. **The District & Sessions Judge**, Dhalai District, Ambassa/ North Tripura District, Dharmanagar/ Sepahijala District, Sonamura/ West Tripura District, Agartala/ Gomati District, Udaipur/ South Tripura District, Belonia/ Khowai District, Khowai/ Unakoti District, Kailashahar;
12. The Registrar (Judicial), High Court of Tripura, Agartala;
13. The Chief Engineer, PWD (Building), Government of Tripura, Agartala;
14. The Registrar (Admn.,P&M), High Court of Tripura, Agartala;
15. The Joint Registrar, High Court of Tripura, Agartala;
16. All the Deputy Registrars, High Court of Tripura, Agartala;
17. The Chief Librarian, High Court of Tripura, Agartala;
18. The System Analyst, Computer Section, High Court of Tripura, Agartala for uploading the said Notification in the official website of the High Court of Tripura, Agartala.
19. Order File.

**Registrar General**